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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO.1037 OF 2005

ALLAHABAD THIS THE 29th DAY OF NOVEMBER, 2005

HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Surendra Nath Yadav, S/o late Raja Ram Yadav, R/o
Village Kharaha, Police Station and Post Sikara,
District Jaunpur

.....Applicant.

(By Advocate Shri H.N. Singh)

V E R S U S

1. Union of India, through the General Manager, N. Railway, Lucknow.
2. Deputy Chief Engineer Bridge Workshop of Northern Railway, Charbagh, Lucknow.
3. Subordinate Staff Engineer, Bridge, Maintenance, Faizabad.

.....Respondents

(By Advocate: Sri A.K. Gaur.)

O R D E R (ORAL)

The applicant has filed this O.A. praying for a direction to the respondents to appoint him on compassionate grounds on Group 'C' post and pay him regular salary.

2. According to the applicant, his father namely Sri Raja Ram Yadav died on 17.2.2004 leaving behind his widow, applicant and three daughters. The

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applicant moved a representation seeking employment on compassionate grounds on 31.8.2004 alongwith the necessary affidavits from other family members to give appointment to the applicant. By letter-dated 5.3.2005, the applicant was asked to submit 10 items mentioned in the aforesaid letter for consideration of the case of the applicant. The applicant is stated to have furnished all the required documents as desired by the respondents, but no action has so far been taken by the respondents.

3. The counsel for the applicant submits that the applicant would be satisfied if his representation dated 18.12.2004 (Annexure-5) followed by another representation is decided by the respondents as per rules.

4. After hearing the counsel for the applicant, I am of the considered view that this O.A. can be disposed of at admission stage itself without calling for the Counter Reply from the respondents, by issuing appropriate directions.

5. Accordingly, the O.A. stands disposed of by giving liberty to the applicant to file a fresh representation alongwith a copy of this order to the respondents within a period of 15 days from the date of receipt of copy of this order. Incase, the applicant files a representation before the

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respondent no.2 namely Deputy Chief Engineer Bridge Workshop of Northern Railway, Lucknow, the respondent no.2/^{competent authority} shall consider and decide the same in accordance with law within a period of three months from the date of receipt of such representation, by passing a reasoned and speaking order under intimation to the applicant. No costs.


MEMBER-J

GIRISH/-